IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

CP No. 422/2016

IN THE MATTER OF:

M/s Bank of Baroda

.... APPLICANT / PETITIONER

Vs

M/s Metaphor Exprots Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 433(e) and 434, 439

Order delivered on 19.09.2017

Coram:

CHIEF JUSTICE M. M. KUMAR Hon'ble President

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

For the APPLICANT / PETITIONER

:- Ms. Priyadarshini Verma, Adv.

For the RESPONDENT

:- Ms. Swati Shukla & Ms. Monika Singh, Advocates

ORDER

On the request made on behalf of the petitioner, hearing is deferred to 26th September, 2017. No further adjournment shall be granted.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(R. VARADHAKAJAN) MEMBER(JUDICIAL)

19.09.2017 V. Sethi